



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 103/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Marketing Engineers & Consultant ... Operational Creditor
Versus
Suwalka and Suwalka Properties and Builders Pvt. Ltd.
... Corporate Debtor


Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

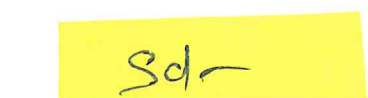
Present Through Video Conferencing: -

For the Operational Creditor : None-appeared
For the Corporate Debtor : Amol Vyas, Adv.

ORDER

None appears for the Petitioner. Mr. Amol Vyas, Adv. appearing for the Respondent submitted that he has no instructions from his client in this matter. There is no representation on behalf of the Petitioner since last two dates. This petition is dismissed in default.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 20, 2023